

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 347/MP/2019**

**Coram:  
Shri I.S.Jha, Member  
Shri Arun Goyal, Member  
Shri P.K.Singh, Member**

**Date of Order: 30<sup>th</sup> September, 2022**

**In the matter of**

Petition under Section 79 (1) (f) along with Section 79 (1)(k) of Electricity Act, 2003 read with Regulation 8 (7) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009 seeking permission for extension of the period for injection of infirm power for commissioning and testing of phase II (unit III) thermal power project of Meenakshi Energy Limited near Thaminapatnam, Chilakur (Mandalam), SPSR Nellore, State of Andhra Pradesh for further period of six months i.e. from 1.7.2019 to 31.12.2019.

**And**

**In the matter of**

Meenakshi Energy Limited,  
Plot No. X-1, 2 & 3,  
Block– EP, Sector- V,  
Salt Lake City, Kolkata – 700091

**...Petitioner**

**Vs**

Southern Regional Load Despatch Centre  
Power System Operation Corporation Limited  
29, Race Course Cross Road,  
Bangalore-560009

Southern Regional Power Committee  
29, Race Course Cross Road,  
Bangalore-560009

**... Respondents**

**Following was present:**

None

## ORDER

The Petitioner, Meenakshi Energy Limited, has filed the present Petition with the following prayers:

*“(a) Grant extension of time for allowing injection of infirm power for testing including full load Trial Run Operation of the Unit III of the Generating Station up to 31.12.2019 or achievement of COD whichever is earlier;*

*(b) Allow Petitioner to add/alter or amend any of the grounds and submissions herein at a subsequent stage, if necessary;*

*(c) Pass such other order(s) and grant relief(s) that this Hon’ble Commission deems fit in the interest of justice and equity.”*

2. During the course of hearing on 25.11.2019, the learned counsel for the Petitioner had informed that the Resolution Process for the Petitioner has been initiated before National Company Law Tribunal, whereunder the Resolution Professional has been appointed.

3. The case was called out for on 27.9.2022. Despite notice, the Petitioner is not represented either in-person or through Resolution Professional. Accordingly, the Petition is dismissed for non-prosecution of the matter.

4. The Petition No. 347/MP/2019 is disposed of in terms of the above.

Sd/-  
**(P.K.Singh)**  
Member

sd/-  
**(Arun Goyal)**  
Member

sd/-  
**(I.S.Jha)**  
Member